

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-195(ND)/2017

IN THE MATTER OF:

M/s Indusland Bank Ltd.

vs

M/s Gallium Industries Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 29.01.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner/Applicant

: Mr. CA Sinha, Mr. Sonali, Advocate

For the Corporate Debtor

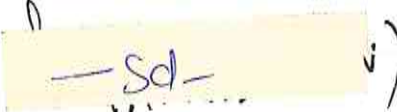
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For the Intervener

: Mr. Pradeep, Advocate

ORDER

CA No. 391/C-III/ND/2018 it is represented by learned counsel for the liquidator that reply has duly been filed. It is also represented by learned counsel for the liquidator that two other applications had been posted on 19.02.2019. In the circumstances let all the applications as required to be disposed in relation to this company petition be posted on 19.02.2019.



(R. VARADHARAJAN)
MEMBER (JUDICIAL)